

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28400 OF 2024

Between:

Muthakana Jahnava Srishitha Srinivas, D/o Muthakana Srinivas Rao Occ.
Student, Aged about 18 years, R/o D-702, Risinia Skyon, Bachupally,
Hyderabad 500090

...PETITIONER

AND

1. The State of Telangana, Rep by Its Principal Secretary Medical and Health
Family Welfare Department Secretariat Buildings Hyderabad- 500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its
Registrar Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ Order or Direction directing the Respondent No.2 to consider the Petitioner as a candidate in the further web option and counseling, allowing her to participate in web options and counseling based on the Xerox copy of the certificates and fixing a reasonable time to submit the original certificates to the Principal of college and consequently declare the name of Petitioner in the list of NOT JOINED candidates after first phase of counseling as arbitrary illegal bad in law void-ab-initio violative of the principles of natural justice apart from being violative of Articles 14, 21 and 22 of the Constitution of India in the interests of justice.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct

the respondent No.2 to consider the candidature of Petitioner as a candidate in further web options and counseling allowing her to participate in further web option and counseling based on the Xerox copy of the certificates and consider for admission pending disposal of Writ Petition in the interest of Justice and proper in the circumstances of the case.

Counsel for the Petitioner: SRI HIMANGINI SANGHI

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FAMILY
WELFARE**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28400 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Himangini Sanghi, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as "the University") for the respondent No.2.

2. With the consent of the parties, the matter is heard finally.

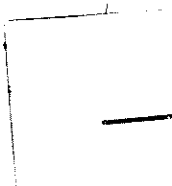
3. In this writ petition, the petitioner, *inter alia*, seeks a direction to the University to permit her to participate in the third round of counselling.

4. Facts giving rise to filing of the writ petition briefly stated are that the petitioner had appeared in the NEET

UG Examination 2024. A provisional order of allotment was issued to the petitioner on 03.10.2024 by which she was allotted a seat in MBBS course in Medicity Institute of Medical Sciences under NRI-UNR-GEN category. The petitioner was directed to report to the concerned Principal on or before 07.10.2024 by 3:00 PM and to pay the fee. It is the case of the petitioner that on account of shifting of the house on 02.10.2024, the petitioner lost her original certificates. The petitioner thereupon submitted an intimation to the office of the Principal of the Medicity Institute of Medical Sciences on 06.10.2024 and lodged a complaint on 07.10.2024 in the Shamirpet Police Station, Cyberabad.

5. The petitioner thereafter submitted a representation on 08.10.2024 to the Vice Chancellor of the University requesting to permit her to participate in the further round of counselling. However, the said representation has failed to evoke any response. Hence, this writ petition.

6. After hearing the learned counsel for the parties and in the peculiar facts of the case, the University is directed



to permit the petitioner to participate in the third phase of counselling, subject to her producing the original mark sheets/certificates within a period of ten days, in case the petitioner is allotted a seat in the third phase of counselling. It is made clear that this order has been passed in the peculiar facts of the case.

7. The writ petition is accordingly disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

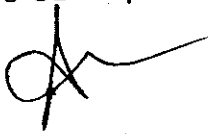
SD/-T. JAYASREE
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To

1. The Principal Secretary Medical and Health Family Welfare Department Secretariat Buildings Hyderabad, State of Telangana - 500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal
3. One CC to SRI HIMANGINI SANGHI, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.
BS



CC TODAY

HIGH COURT

DATED:15/10/2024

ORDER

WP.No.28400 of 2024



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.

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KEMO
—
15/10/2024